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entire amount to the full and final satisfaction of the Operational Creditor nothing remains in the Company Petition. Accordingly the Corporate Debtor is allowed out of the rigour of the CIRP. In view of the above observations **IA-3590/2022 is allowed and disposed of. According the Company Petition No. C.P.(IB)4466/MB/2019 stands closed.** File to be consigned to records.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)
28.11.2022
AARTI

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)